

Mr. Speaker: Shri Mathur. Next question.

Shri Harish Chandra Mathur: May I put a supplementary?

Mr. Speaker: I have called the next question.

Shri Harish Chandra Mathur: It is a very wrong impression being created on the floor of the House, . . .

Mr. Speaker: Let the report come, and we will see.

Shri Harish Chandra Mathur: . . . particularly when the Deputy Minister says she has no objection to the explanation being laid on the Table of the House. She is answerable to this House. What objection can there be? We are all interested, we must know.

Mr. Speaker: Next question.

Central Vigilance Commissioner

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*1052 { **Shri Harish Chandra Mathur:**
Shrimati Ramdulari Sinha:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Vigilance Commissioner has started functioning;

(b) the number of cases he is seized of and the number of staff made available to him; and

(c) the procedure he has prescribed for himself and how he is to be approached?

The Minister in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir, with effect from 19th February, 1964;

(b) He has received 19 vigilance cases and 302 complaints. A statement showing the staff made available to him is laid on the Table of the House [Placed in Library, See No. LT-2722/64].

(c) Detailed instructions on the procedure for consultation with the

Central Vigilance Commission have issued recently and a copy is laid on the Table of the House. [Placed in Library, See No. LT-2722/64]. The public may approach the Central Vigilance Commissioner direct.

Shri Harish Chandra Mathur: May I know whether the hon. Minister has discussed the working of the Vigilance Commissioner with the Commissioner himself, and if so, or even otherwise, could he tell us what effective, positive, measures are being taken to bring about an improvement on the existing enquiries and punishments and to create and generate public confidence?

Shri Hathi: This matter has been discussed with the Vigilance Commissioner. So far as the various departments such as Civil Supplies and Disposals Directorate, Income-tax department etc., are concerned, how all these departments are functioning has generally been discussed.

Shri Harish Chandra Mathur: The idea which I get from this bulky document that has been submitted in answer is that all complaints will be routed through the Vigilance Commissioner, and then he will mark them to the various agencies looking into this. If that is correct, will he reserve to himself some kind of action and processing and how will it square up with the UPSC?

Shri Hathi: If he gets a complaint directly, then he may himself enquire into it or he may take the assistance of the Central Investigation Bureau or he may send it to the department concerned. The cases in the Ministries or departments themselves will first be investigated by the vigilance officers concerned and they will send the report of these enquiries and the progress thereof.

Shrimati Ramdulari Sinha: May I know whether the States have also

been advised to appoint similar vigilance commissioners in their respective States?

Shri Hathi: Yes, Sir; the States have been advised to do so.

Shri Joachim Alva: Is the Home Ministry aware that when the present incumbent in this exalted office was appointed there were a large number of complaints about him that he had left a number of cases pending in the Mysore High Court and if so have any instructions been issued that he should speed up the cases entrusted to this department?

Shri Hathi: Is it necessary for me to reply to this question?

Mr. Speaker: He may say whether any instructions have been issued that such complaints should be dealt with expeditiously.

Shri Hathi: He is doing that; it is only two months since he was appointed and he is doing it very efficiently.

Shri Harish Chandra Mathur: What about the first part? Is it a fact or not?

Shri Hathi: The appointment was made in consultation with the Chief Justice. (Interruptions). I have no information about that.

Shri Bhagwat Jha Azad: May I know whether the Vigilance Commissioner will be assisted by the staff supplied by the Government or whether he will have the freedom to have the help from outside for his work?

Shri Hathi: He will have the power to appoint his staff; generally he will take staff from Government service.

Dr. Sarojini Mahishi: In view of the fact that it was told on the floor of this House that the Central Vigilance Commission works on the lines of the UPSC though there is not a constitutional provision for the same, may I know what part of the procedure is common to the Public Service

Commission and the Central Vigilance Commission?

Shri Hathi: That part of the procedure, namely, delegation of authority to appoint his own staff. He will have independence as in the case of the UPSC.

Shri Hem Barua: May I know if the Central Vigilance Commission has been instructed specifically to work on the recommendations of the Santhanam Committee and if so may I know whether the alleged cases of corruption by Ministers would also come within the purview of this Commission or not?

Shri Hathi: The question of cases of Ministers will not go to the Vigilance Commission so far as I know.

श्री यु० सि० चौधरी : मंत्री जी ने बताया कि कुछ प्रांतों के इन्दर दिविनेस बर्मीशन बने हैं या बन्दे जा रहे हैं। मैं जानना चाहता हूँ कि किन प्रांतों में ऐसे बर्मीशन बने हैं और किन प्रांतों में नहीं बने हैं ?

श्री हाथी : इस के लिये सूझे नोटिस चाहिये ।

Shri Basappa: May I know whether sufficient powers have been given to the Vigilance Commissioner and whether he is only prosecuting authority or whether he is going to decide the whole case?

Shri Hathi: He is not a prosecuting authority; he is much more than that.

Shri Ranga: If the alleged cases against Ministers' misbehaviour are not going to be placed before this Commission, are Government considering the possibility of setting up any other machinery or any organisation to which such complaints against Ministers could be referred?

Shri Hathi: I understand the Home Minister had a few days back placed before this House the procedure that we are going to follow or we are

following for complaints against Ministers; he has already announced it in the House.

Shri Hari Vishnu Kamath: If I heard right the hon. Minister's reply to Mr. Alva's question, he said that no enquiry had been made into the matter. May I remind the Minister that I made this categorical statement as early as the beginning of the Budget session that he had kept pending about forty cases after having heard them and reserved them for judgment, and that they had to be heard *de novo*. I got an impression from the Hon. Minister who answered the question that there would be an enquiry into the matter. If so, may I know whether any enquiry has been made or is being made or is proposed to be made, or, whether it is just going to be put in cold storage?

Shri Hathi: Well, in regard to the question of enquiry about the arrears of the cases, I do not think we have made any enquiry.

Shri Hari Vishnu Kamath: Are they going to make an enquiry, or, is it being made?

Mr. Speaker: Well, it may be made now; the Members are insistent that they should know it.

श्री प्रकाशबीर शास्त्री : इस विजिलेंस कमिशन की नियमित के समय गृह मंत्री ने अपने एक उत्तर में बताया था कि अप्रत्याचार को रोकने के लिये यह कई शक्तिम हथियार नहीं है और अभी और अभी कई कदम उठाने पड़ेंगे। मैं जानना चाहता हूँ कि मंत्रियों के अप्रत्याचार से सम्बन्धित जो केस हैं क्या उनके लिये इस कमिशन का अधिकार क्षेत्र बढ़ाया जाएगा या उन के लिये कोई अतिरिक्त नियुक्ति की जायेगी।

श्री हाथी : इसका मैंने जवाब दे दिया है।

श्री अबल सिंह : क्या मंत्री महोदय बतायेंगे कि विजिलेंस कमिशनर का नाम

क्या है और उन की इयटीज और फंक्शनस क्या हैं ?

श्री हाथी : जो स्टेटमेंट रखा है उसमें वह सब लिखा है।

Scientific Research

*1054. **Shri Sham Lal Saraf:** Will the Minister of Education be pleased to state:

(a) whether he is contemplating a reshuffle and giving a reorientation to the scientific research in the country through the national laboratories and otherwise; and

(b) the steps taken, or proposed to be taken in this behalf?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

Shri Sham Lal Saraf: May I know whether the hon. Minister is alive to the fact that in the past couple of years or so, a number of things have been suggested with regard to the correlation of the work done in research laboratories with what is practised in the factory and the field and, if so, may I know how it is being effected? I think the Prime Minister also said something about this once. May I know what steps are being taken in order to co-ordinate the work done in the research laboratories and the practices followed in the fields?

Shri M. C. Chagla: What we have done is this. The organisation of the laboratories has been so oriented as to fit in with the broad discipline of science, but the actual programme of work, we have decided, should be on the project basis with definite objectives and time targets. That has made a lot of difference. The laboratories have been told that they should work on a particular project, that the project should be carried out within a certain time so that the laboratories are reoriented to projects, the projects which could be